

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

TP Nos. 51-A/2016, 51-B/2016, 51-C/2016
in TP No. 51/397-398/NCLT/AHM/2016 (New)
CA Nos. 151/2014, 152/2014, 165/2014
in C.P. No. 116/397-398/CLB/MB/2013 (Old)

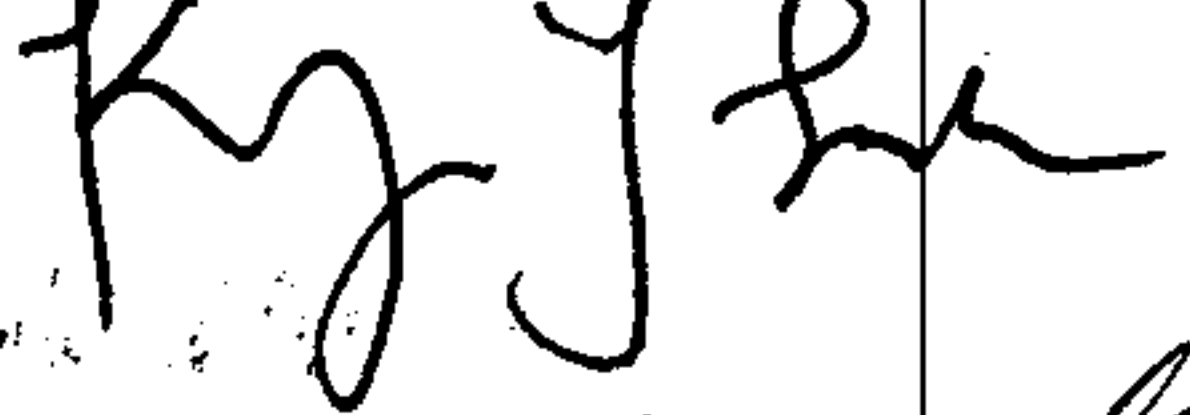
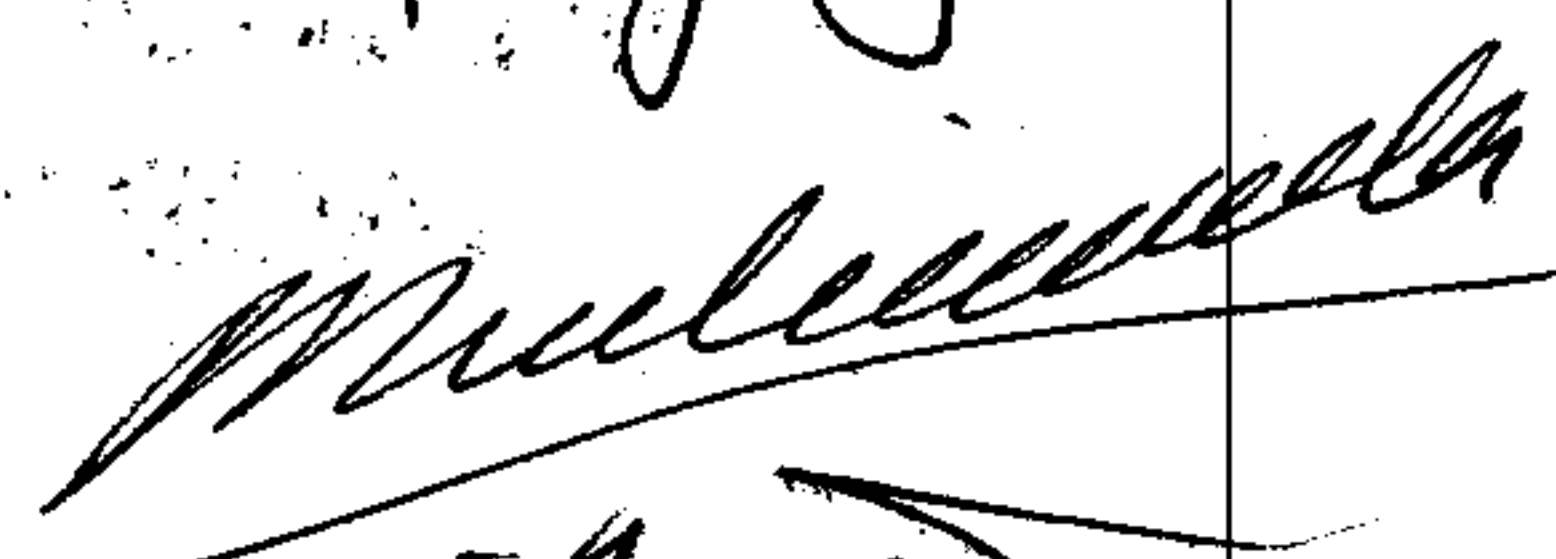
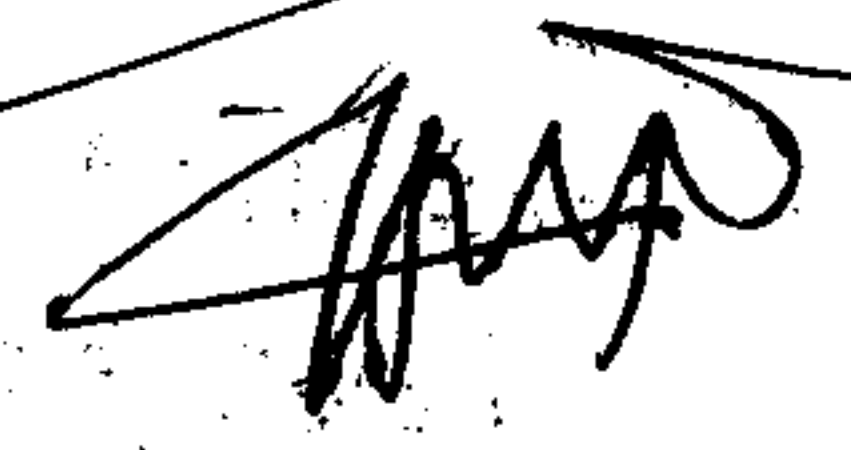

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017**

Name of the Company: Girish Virprasad Jetly & Ors.
V/s.
Sudama Chemtech Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	KEYUR SHAH, PCS	CS	P-1,2	
2.	PAVAN S-GODIAWALA	ADVOCATE	R-1&2	
3.	HARMISH K. SHAH	ADVOCATE	R-5&6	
4.	BHARATSINH C. PARMAR	ADVOCATE	R-7	

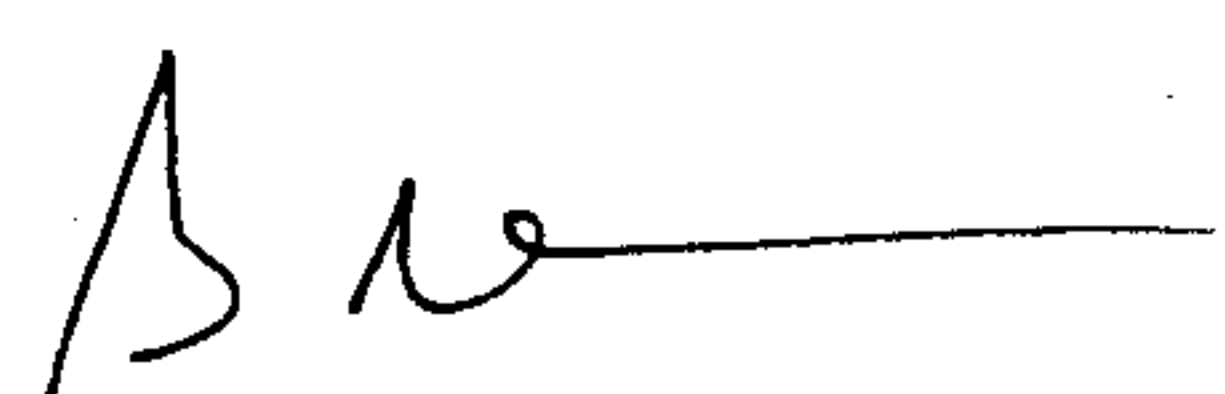
ORDER

Learned PCS Mr. Keyur Shah present for Petitioners. Learned Advocate Mr. Pavan Godiawala present for Respondents No.1 and 2. Learned Advocate Mr. Harmish Shah present for Respondents No. 5 and 6. Learned Advocate Mr. Bharatsinh Parmar present for Respondent No. 7. None present for other Respondents.

Heard arguments of Learned PCS for petitioners and Learned Counsels for Respondents.

Orders reserved.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 20th day of November, 2017.